

**FORM NO. V**  
[ See Rule 57 ]  
Pending/Disposed of

**APPELLATE TRIBUNAL FOR ELECTRICITY**  
\_\_\_\_\_ **BENCH**

Application No. \_\_\_\_\_ in \_\_\_\_\_ of 200 \_\_\_\_\_

Applicant/s/3<sup>rd</sup> party/Appellant/Petitioner

vs

Respondent/s

**Application for Inspection of Documents/Records under Rule 57**

I hereby apply for grant of permission to inspect the documents/records in the above case. The details are as follows :-

1. Name and address of the person seeking inspection :

\_\_\_\_\_

2. Whether he is a party to the case/his Legal Practitioner and if so, his rank therein.

\_\_\_\_\_

3. Details of the papers/documents sought to be inspected.....

\_\_\_\_\_

4. Reasons for seeking the Inspection .....

\_\_\_\_\_

5. The date and duration of the inspection sought for .....

\_\_\_\_\_

6. Whether fee is paid and if so, the mode of payment.....

\_\_\_\_\_

7. If a third party, whether a vakalat has been filed with Court Fee Stamp .....

\_\_\_\_\_

Verification :

I.....state that the above facts are true and correct.

Place :

Date :

Applicant

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Office Use :

Granted inspection for \_\_\_\_\_hours on \_\_\_\_\_/rejected.

Registrar  
APTEL .....

Endorsement after inspection:

I....., the applicant above named inspected the documents/records on .....in the presence of Mr.....between .....to .....Hrs on .....and inspection is completed/concluded.

Dated .....day.....20.

Applicant/Counsel